

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 253 of 2019
& I.A. No. 1516 of 2020

IN THE MATTER OF:

Sigmalon Equipment Pvt. Ltd. & Ors.

...Applicants/Appellants

Versus

Shri Vinod Kumar

...Respondent

Present:

**For Appellants: Mr. Saswat Pattnaik, Mr. Raj Shekhar Rao and
Mr. Siddharth H. Ravel, Advocates**

For Respondent: Mr. Sunil Sharma, Advocate

O R D E R
(Virtual Mode)

09.02.2021: Heard the Learned Counsels for the parties in the I.A. No. 1516 of 2020. Perused the Impugned order and orders dated 19.09.2019 and 22.10.2019 passed by this Tribunal. It is stated that the monthly installments of Rs. 50 lakhs which were required to be paid have not been paid since 01.04.2020 onwards. I.A. No. 1516 of 2020 has been filed for seeking relaxation, due to covid situation.

Considering the dispute between the parties and our orders dated 19.09.2019 and 22.10.2019 on which the parties have acted upon, we give the time of two months from today to the Appellant to clear the arrears and thereafter continue to pay regularly as per the orders dated 19.09.2019 and 22.10.2019.

In the meanwhile, the Appeal itself needs to be taken up and to decide one way or the other. It is stated that the pleadings are completed. I.A. No. 1516 of 2020 is disposed of.

List the Appeal itself for final hearing on **18th March, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/md